

CENTRE FOR RESEARCH IN INTERNATIONAL LAW

CALL FOR PAPERS

**NLIU-CRIL JOURNAL OF
INTERNATIONAL LAW AND POLICY**

VOLUME IV





About NLIU

National Law Institute University Bhopal was established by Act No. 41 of 1997 of the Madhya Pradesh Legislature to fill the gap and providing most modern legal education through multidisciplinary teaching and training of newer skills needed for the profession. It is the second law school established under the National Law School system.

Since its inception in 1997, NLIU has earned a reputation as a premier institution providing quality legal education and engaging in research in cutting-edge areas of law. In its journey, the university has carved out a niche for itself in terms of academic excellence and the successful placement of its students. Today, NLIU stands as one of the most reputed legal institutions in India and is consistently rated as one of the best law universities in the country.

The University is recognized by the University Grants Commission and the Bar Council of India. It is also a member of the Association of Indian Universities, and the visitor of the university is the Chief Justice of India.



About Us

CENTRE FOR RESEARCH IN INTERNATIONAL LAW

The Centre for Research in International Law is a student run body at National Law Institute University, which was established with an aim to increase awareness of international law and policy among students. It seeks to ensure an active and inclusive atmosphere, in collaboration with various esteemed organizations wherein an interface between like-minded students and the extensive area of international law is created. Since its inception, CRIL has, in its endeavours to promote International law, organised several lectures, panel discussions and conferences. The Centre has had the opportunity of providing a platform to debate and discuss prevalent international issues with eminent personalities.

CRIL OF JOURNAL FOR RESEARCH IN INTERNATIONAL LAW AND POLICY

The NLIU-CRIL Journal of International Law and Policy is an annual double-blind peer reviewed Journal. It is a comprehensive publication that features articles covering a diverse array of themes in the field of international law. Its content spans from international criminal and humanitarian law to trade law and state responsibility. This journal serves as a valuable resource for academics, legal professionals, and policymakers interested in a wide range of international legal issues and global policy matters.

Themes

NLIU-CRIL Journal of International Law and Policy welcomes submissions by everyone, including students, academicians, scholars, etc. The journal is dedicated to exploring contemporary and pertinent developments in the vast field of international law and policy. Its scope is both broad and inclusive, encompassing various domains, including:

PUBLIC INTERNATIONAL LAW

HUMAN RIGHTS LAW

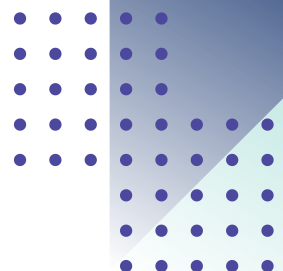
PRIVATE INTERNATIONAL LAW

INTERNATIONAL TRADE LAW

INTERNATIONAL COMMERCIAL LAW

INTERNATIONAL CRIMINAL LAW

INTERNATIONAL INVESTMENT LAW



Submission Requirements

- The manuscripts may be submitted in the following manner (the below mentioned word limit is exclusive of the footnotes):
 - (a) Long Article: 5000 – 8000 words;
 - (b) Short Article: 3000 – 5000 words;
 - (c) Case Note / Case Study: 1500 – 3000 words;
 - (d) Book reviews: 1000 – 2000 words.
- Co-authorship up to a maximum of two authors is permitted.
- All manuscripts submitted must be original and unpublished. Plagiarism of content as well as that of an idea would lead to a direct rejection of the manuscript. The author(s) of the manuscript bear the responsibility of authorities, facts, or views instated in the manuscript.
- The Executive Board of CRIL may, at its sole discretion, allow for manuscripts which do not substantially deviate from the given word limits to be considered for publication.

Review Process

- **Stage 1:** Technical Review by Turnitin (Manuscripts with more than 40% plagiarism are rejected)
- **Stage 2:** Manual Technical Review (Manuscripts with more than 10% plagiarism or 5 instances of plagiarism are rejected)
- **Stage 3:** Content Review I
- **Stage 4:** Content Review II
- **Stage 5:** Peer Review

Submission Guidelines

- The submitted document must include an abstract of 250-300 words in the beginning, highlighting the structure and the essence of the manuscript. The abstract is exclusive of the word limit of the manuscript.
- Title of the manuscript should be formatted to Times New Roman, Bold, Font Size 16, with 1.5 line spacing, all caps, and a center alignment.
- The main body of the manuscript should be formatted to Times New Roman, Font Size 12, with 1.5 line spacing, have 1-inch margin on all sides, and a justified alignment.
- The footnotes should be formatted to Times New Roman, Font Size 10, with 1.0 line spacing, and a justified alignment.

Citation Guidelines

- The footnotes must adhere to the standards of the Oxford University Standard for Citation of Legal Authorities (4th ed., 2012) (OSCOLA 4th edition).
- The authors are discouraged from using speaking or substantive footnotes.
- Use of endnotes or hyperlinks would not be accepted.

How to submit?

Submissions must be made only through the Electronic Form mentioned below

Link to Google Form for Submission:

<https://forms.gle/smtDYfNk4uSXML4Y8>

DEADLINE TO SUBMIT THE MANUSCRIPT

15th December, 2024



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FOR ANY QUERY, EMAIL US AT CRIL@NLIU.AC.IN